

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(2)

OA.NO. 862/93

Shri Chacko Jacob

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Applicant in person

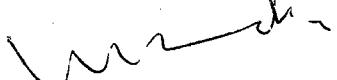
ORAL JUDGEMENT

Dated: 30.8.1993

(PER: M.S.Deshpande, Vice Chairman)

In view of the Full Bench decision of this Tribunal in Indian National NGO's Association of Army Electronics Inspection and others vs. The Secretary, Ministry of Defence, New Delhi and others, (1992) 21 ATC (FB) 261, the relief which is claimed by the applicant, i.e. recognition to the applicant as the sole bargaining agent of employees engaged in the profession of Reactor Operator in the B.A.R.C. and derecognising the B.A.R.C. recognised Union, is not the one which can be granted by the Tribunal. The petition cannot be entertained under the Administrative Tribunals Act. The OA. is dismissed for want of jurisdiction.


(M.Y.PRIOLKAR)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY

(4)

Review Petition No.105/93
in O.A. 862/93

Shri Chacko Jacob
Bombay

Applicant

vs

Union of India
Through B.A.R.C.
Bombay

Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.
Hon'ble Shri M.Y. Priolkar, Member(A)

Dated: 22-11-93

Tribunal's Order
(Per: Shri M.Y. Priolkar, Member(A))

This Review Petition has been filed by the applicant in O.A. 862/93 for a review of our judgement dated 30-8-1993 by which that O.A. was dismissed for want of jurisdiction, citing the Full Bench decision of this Tribunal in Indian National NGO's Association of Army Electronics Inspection and Others vs The Secretary, Ministry of Defence, New Delhi and others, (1992) 21 ATC (FB) 261.

2. No error of fact or of law, which is apparent from the record, in the above judgement has been brought out in the review petition. A number of additional arguments have, however, been given, in the review petition and a large number of judicial decisions cited to contend that a different view should have been taken. What the review petitioner, thus, seeks is in fact a review of the judgement on the ground that it is erroneous on merits. But this is not within the scope of a review. We see no sufficient reason to warrant a review of our judgement dated 30-8-1993. The review petition is rejected.

(M.Y. Priolkar)
Member(A)

(M.S.Deshpande)
Vice-Chairman